

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MB PATIL GOLD PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MB Patil Gold Private Limited (Under CIRP)
2.	Date of incorporation of corporate debtor	16/11/2019
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999PN2019PTC187801
5.	Address of the registered office and principal office (if any) of corporate debtor	Rajaram Plaza, Main Road Madhavnagar, Sangli, Sangli, Maharashtra, India, 416306
6.	Insolvency commencement date in respect of corporate debtor	28/07/2025 (Monday)
7.	Estimated date of closure of insolvency resolution process	24/01/2026 (Saturday)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vivek Murlidhar Dabhade IBBI Registration No. IBBI/IPA-001/IP-P00306/2017-2018/10570
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No - 27, Rosewood A , 7 th Floor Riddhi Siddhi Paradise, Dhayari Phata, Pune 411041 Email: ipvivekdabhade@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No - 27, Rosewood A , 7 th Floor Riddhi Siddhi Paradise, Dhayari Phata, Pune 411041 Email: mbpatilcirp@gmail.com
11.	Last date for submission of claims	11/08/2025 (Monday)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at entry no. 13	Weblink: https://ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **MB Patil Gold Private Limited** on **28/07/2025 (Monday)**

The creditors of **MB Patil Gold Private Limited** are hereby called upon to submit their claims with proof on or before **11/08/2025 (Monday)** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial Creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA - Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Vivek Murlidhar Dabhade

Interim Resolution Professional

IBBI/IPA-001/IP-P00306/2017-2018/10570

AFA Valid up to – 31/12/2025

For MB Patil Gold Private Limited (Under CIRP)

Date: 30/07/2025

Place: Pune

सूचना

नितीन बाबासाहेब जाधव यांचा पत्ता आहे-1182.65 करणलक्ष्मी, माऊली मॉडिया जवळ, माऊली कॉलेजी, टाणारामपुरी, कोल्हापूर-416 008 यांचे लॉकर कोटक महिंद्रा बँक लिमिटेड. शांणं नं वी4-बी8, टॉयल प्रेटीजी, टाणारामपुरी रोड, साव्यस पवसडेनशन, कोल्हापूर - 416 001. या शाखेत आहे. जे गेल्या सहा वर्षांपासून वापरत नाही. नितीन बाबासाहेब जाधव यांना लॉकर चालवण्याचे आवाहन कोटग्याटी सर्व 2 फ्रे परत आली आहेत आणि ते संपकत नाहीत. याद्वारे कळविण्यात येते की, या नोटीसमंजूरही नितीन बाबासाहेब जाधव यांनी सदर लॉकर या नोटीसच्या वाटलेपासून 3 महिन्यांच्या आत चालवले नाहीत तर, 29 ऑक्टोबर 2025 रोजी सकाळी 11 वाजता सदर लॉकर तोडले जाईल.

तळेगाव दाभाडे नगरपरिषद

तळेगाव दाभाडे, ता. मावळ, जि. पुणे

सूचना क्र. : ११००-२३३-२७३४

ई-मेल : talegaondabhadem@gmail.com

संकेतस्थळ : www.talegaondabhadem.org **WhatsApp क्र.:** 989016089

जा. क्र. बांध. ७/४३२३ दिनांक - २२/०७/२०२५

ई-निविदा सूचना सन २०२५-२६

बांधकाम विभाग

तळेगाव दाभाडे नगरपरिषदे मार्फत लोकसाह्येर अण्णा भाऊ साठे नामी वस्ती सुधार योजनेअंतर्गत कामाकरिता ई-निविदा प्रसिद्धीकरण करण्यात येत आहे. सदरले कामाचा तपशिल अटी व शर्ती व निविदा वेळापत्रक महाराष्ट्र शासनाच्या <http://www.mahatenders.gov.in> (TENDER BY LOCATION TALEGAON DABHADE) या संकेतस्थळावर सविस्तर ई-निविदा सूचना दि. ३०/०७/२०२५ रोजी पासून पाहण्यास उपलब्ध आहेत.

सही/- मुख्याधिकारी तळेगाव दाभाडे नगरपरिषद

पश्चिम महाराष्ट्र विकास महामंडळ मर्यादित, पुणे महाराष्ट्र

(महाराष्ट्र शासनाचा अंगिकृत व्यवसाय)

दुसरा मजला, कुबेरा चेंबर, डॉ. राजेंद्र प्रसाद रोड, शिवाजीनगर, पुणे, महाराष्ट्र-४११००५. ई-मेल: mahawestern@gmail.com

ई-निविदा सूचना

पश्चिम महाराष्ट्र विकास महामंडळ मर्यादित, पुणे अंतर्गत विविध विकास प्रकल्पांच्या नियोजन, अंमलबजावणी आणि देखरेखीसाठी, प्रकल्प व्यवस्थापन सल्लागार (पीएमपी) निवडण्यासाठी सक्षम आणि अनुभवी सल्लागारकडून ऑनलाईन निविदा (ई-निविदा) मागविण्यात येत आहेत. निविदेची संपूर्ण माहिती <https://mahatenders.gov.in> या वेबसाइटवर उपलब्ध आहे. अधिक माहितीसाठी सर्व इच्छुक निविदाकारांना वरील वेबसाइटवरून निविदा दस्तऐवज डाउनलोड करता येतील. ऑनलाईन निविदा सादर करण्याची तारीख दि. ३०.०७.२०२५ रोजी स. १०.०० ते ०८.०८.२०२५ रोजी सायंकाळी ४.०० वाजेपर्यंत असेल. निविदा पूर्व बैठक दि. ०४.०८.२०२५ रोजी दुपारी १.०० वाजता पश्चिम महाराष्ट्र विकास महामंडळ मर्यादित, पुणे कार्यालयात आयोजित केली आहे.

सही / (शुभम गुप्ता, भा.प्र.से.) व्यवस्थापकीय संचालक, पश्चिम महाराष्ट्र विकास महामंडळ मर्यादित, पुणे

पश्चिम महाराष्ट्र विकास महामंडळ मर्यादित, पुणे महाराष्ट्र

(महाराष्ट्र शासनाचा अंगिकृत व्यवसाय)

दुसरा मजला, कुबेरा चेंबर, डॉ. राजेंद्र प्रसाद रोड, शिवाजीनगर, पुणे, महाराष्ट्र-४११००५. ई-मेल: mahawestern@gmail.com

ई-निविदा सूचना

पश्चिम महाराष्ट्र विकास महामंडळ मर्यादित, पुणे अंतर्गत प्लॅटेटेड फॅक्टरी कॉम्प्लेक्स प्रकल्प डिझाइन करण्यासाठी आर्किटेक्टची निविदा (ई-निविदा) मागविण्यात येत आहेत. निविदेची संपूर्ण माहिती <https://mahatenders.gov.in> या वेबसाइटवर उपलब्ध आहे. अधिक माहितीसाठी सर्व इच्छुक निविदाकारांना वरील वेबसाइटवरून निविदा दस्तऐवज डाउनलोड करता येतील. ऑनलाईन निविदा सादर करण्याची तारीख दि. ३०.०७.२०२५ रोजी स. १०.०० ते ०८.०८.२०२५ रोजी सायंकाळी ४.०० वाजेपर्यंत असेल. निविदा पूर्व बैठक दि. ०४.०८.२०२५ रोजी दुपारी १२.३० वाजता पश्चिम महाराष्ट्र विकास महामंडळ मर्यादित, पुणे कार्यालयात आयोजित केली आहे.

सही / (शुभम गुप्ता, भा.प्र.से.) व्यवस्थापकीय संचालक, पश्चिम महाराष्ट्र विकास महामंडळ मर्यादित, पुणे

प्रपत्र अ जाहीर घोषणा

(भारतीय नादारी व दिवाळखोरी मंडळ (कार्पोरेट व्यक्तींसाठी दिवाळखोरी निराकरण प्रक्रिया) नियम, 2016 मधील नियम 6 अंतर्गत)

एम्बी पीटीए गोल्ड प्रायव्हेट लिमिटेडच्या घेत्याकरांनी लक्ष घावे

संबंधित तपशील

1	कार्पोरेट घेत्याकरांचे नाव	एम्बी पीटीए गोल्ड प्रायव्हेट लिमिटेड (सीआयआरपी अंतर्गत)
2	कार्पोरेट घेत्याकरांच्या स्थापनेचा दिनांक	16/11/2019
3	ज्यांचे अंतर्गत कार्पोरेट घेत्याकरे नोंदीकरण आहे त्या प्राधिकारणाचे नाव	कंपनी निबंधक पुणे
4	कार्पोरेट घेत्याकरांच्या कार्पोरेट ओळख क्र. / मर्यादित दिवाळखोळीचे नाव	U74999PN2019PTC187801
5	कार्पोरेट घेत्याकरांच्या नोंदीकरण व मूळ कार्यालयाचा पत्ता	गजानगर प्लाझा, मेन रोड, माधवनगर, सांगली, सांगली, महाराष्ट्र, पिन 416306
6	कार्पोरेट घेत्याकरांच्या संदर्भात दिवाळखोरी सुरू होण्याचा दिनांक	28/07/2025
7	जादवी निराकरण प्रक्रिया समाप्त होण्याचा अंदाजे दिनांक	24/01/2026 (संभवित)
8	अंतिम निराकरण व्यवस्थापिकाकडे मग्नून काम पाहणाऱ्या दिवाळखोरी व्यवस्थापिकाचे नाव व नोंदीकरण क्रमांक	श्री धिवेक मूलश्रीधर दाभाडे आरबबीआय नॉट. क्र.: IBB/PIA-001/IP-P00306/2017-2018/10570
9	अंतिम निराकरण व्यवस्थापिकांचा बोर्डाकडे नोंदीकरण असलेला पत्ता व ई-मेल	सुदर्शन क्र. 27, केजवड य. सातवा मजला, पिढी सिटी पॅराडिस, श्यामी नगर, पुणे 411041 ईमेल: ipjvckdabhad@gmail.com
10	अंतिम निराकरण व्यवस्थापिकांनी प्रत्यक्षवावर करण्यासाठी वापरण्यात येणारा पत्ता व ई-मेल	सुदर्शन क्र. 27, केजवड य. सातवा मजला, पिढी सिटी पॅराडिस, श्यामी नगर, पुणे 411041 ईमेल: mbspatilipr@gmail.com
11	सधे सादर करण्याचा शेवटचा दिनांक	11/08/2025 (संभवित)
12	अंतिम निराकरण व्यवस्थापिकांनी निवडिलेले अनुच्छेद 21 मधील उप-विभाग (63) कायदा क्रम (३) अंतर्गत घेत्याकरांचे वर्ग	लगू नाही
13	एखाद्या वर्गीतील घेत्याकरांचे अधिकृत प्रतिनिधी मग्नून काम पाहणारे मग्नून ओळख दिवाळखोरी व्यवस्थापिकांनी नाव (प्रत्येक वर्गीसाठी तीन नाव)	लगू नाही
14	(अ) संबंधित प्रतिनिधी (ब) अधिकृत प्रतिनिधीचे संपर्कस्थान येथे उपलब्ध करावे	https://www.ibbi.gov.in/home/download

याद्वारे सूचित करण्यात येते की मग्नून घेत्या करीताना निविदा घेतल्या जाईल. 28/07/2025 (संभवित) रोजी एम्बी पीटीए गोल्ड प्रायव्हेट लिमिटेड वर कार्पोरेट निराकरणप्रक्रिया सुरू करण्याचे आदेश दिले आहेत. याद्वारे एम्बी पीटीए गोल्ड प्रायव्हेट लिमिटेड या घेत्याकरांनी उपलब्ध करवून घ्यावे की वरती दि.11/08/2025 (संभवित) पर्यंतनुव्हांसह आदेश दिलेले प्रतिक्रिया क्र. 10 वर नमूद पत्तावर अंतिम निराकरण व्यवस्थापिकाकडे सादर करावे. निवृत्त घेत्याकरांनी उपलब्ध करावे घेत्या करणे इच्छुक इच्छुक घेत्याकरांनी पद्धतीने सादर करावे. इतर सर्व घेत्याकरांनी पुढच्यासह आपले नाव देण्यात किंवा असेलघेत्याकरांनी पद्धतीने सादर करावे. प्रतिक्रिया क्र. 12 मध्ये दिल्यानुसार एखाद्या वर्गीतील निवृत्त घेत्याकरांनी मग्नून काम पाहणे त्या वर्गाचे (वर्ग निवृत्त करणे) अधिकृत प्रतिनिधी मग्नून काम पाहण्यासाठी प्रतिक्रिया क्र. 13 वर दिलेल्या तिन निराकरण व्यवस्थापिकांकडे अधिकृत प्रतिनिधी मग्नून आरबबी निवड द्यावे. लगू नाही खोटे किंवा विश्वासू कामे घ्यावे सादर केल्यास दंड अकारण्यत येईल.

दिनांक : 30/07/2025
स्थळ : पुणे

सही / धिवेक मूलश्रीधर दाभाडे अंतिम निराकरण व्यवस्थापिका IBB/PIA-001/IP-P00306/2017-2018/10570 एम्प्लर या दिनांकावर वेष - 31/12/2025 एम्बी पीटीए गोल्ड प्रायव्हेट लिमिटेड (सीआयआरपी अंतर्गत) करिता

सारस्वत बँक

वसुली विभाग: झोन कार्यालय, कोल्हापूर २१२७-सी वॉर्ड, भाऊसिंगजी रोड, कोल्हापूर ४१६००२. फोन नं. (०२३१) २६४४५४२, २६४४९९१

सारस्वत को-ऑपरेटिव्ह बँक लि.

(लिलाव विक्री/बोली फक्त वेबसाईट <https://eauction.auctiontiger.net> मार्फत करण्यात येईल.)

चल मालमतेसाठी विक्रीची नोटीस म्हणजेच वाहन विक्रीची नोटीस खालील तपशीलानुसार:-

तमाम जनतेस, खास करून कर्जदार आणि जामीनदार ही जाहीर नोटीस देण्यात येते की खाली नमूद केलेली चल मिळकत म्हणजेच नगरपालिका असलेले वाहन व जिचा ताबा सारस्वत बँक यांचे अधिकृत अधिकारी यांनी घेतलेला आहे. "ती येथे आहे येथे, जशी आहे तशी आणि जे काही तेथे आहे ते" या तत्वावर खाली नमूद केलेल्या वाहनाचा कर्जदार घेतला जाईल.

कर्जदार/सह-कर्जदार, जामीनदार, महाणखत तिहानू देणार, कायदेशीर वारस (लागू असल्यास) त्यांचे नाव	वाहनाचे वर्णन	I. राखीव किंमत (लागू असलेला जीएसटी धरून) II. इसारा अनामत रकम III. इसारा दिवाळीपट्टी रकम	निरिक्षणाची तारीख/ वेळ	इसारा व केवायसी सादर करण्याची अंतिम तारीख / वेळ	ई लिलावाची तारीख / वेळ
श्रीमती मोनाली प्रशांत यादव	नजरगहाण वाहन- SKODA RAPID AMBITION 1.0 TSI AT(Petrol). Color-Candy White. वाहन क्र. MH-50L-6493J (Model-2020).	₹. ८.८५ लाख ₹. २.२२ लाख ₹. ०.१० लाख	०२.०८.२०२५ दु. ३.०० ते सायं. ५.०० पर्यंत	२८.०८.२०२५/सायं. ५.०० पर्यंत	३०.०८.२०२५/दु. २.०० ते दु. ४.०० पर्यंत

लिलाव हा बँकेचे मंजुरीत सेवा पुरवठादार मे. ई-प्रोक्युरमेंट टेक्नॉलॉजीज लिमिटेड (अंशज टायगर) द्वारे होईल. बोली अर्ज, सदर विक्री/ लिलावाच्या अटी व शर्ती व बोली/ प्रस्ताव जमा करण्याची पद्धत <https://eauction.auctiontiger.net> या त्यांच्या वेबसाईटवर उपलब्ध असेल.

कर्जदार आणि जामीनदार यांना विक्रीची नोटीस

कर्जदार/जामीनदार हे लिलाव प्रक्रिया सुरू होण्यापूर्वी संपूर्ण कर्ज रकम वगळ, मुदल, खर्च आकार इ. सह भरून नजरगहाण वाहनावरील बँकेचा बोजा उरवणू देवू शकतात. तसे न केल्यास सदर तारण वाहनाची विक्री करण्यात येईल आणि विक्री रकमेतून संपूर्ण रकम वसूल न झाल्यास उर्वरित खर्च व्याज इ. सह रकमेच्या वसुलीसाठी बँक वेगळी कारवाई करेल.

दिनांक : २१.०७.२०२५
स्थळ : सातारा / कोल्हापूर

अधिकृत अधिकारी सारस्वत को. ऑप. बँक. लि.

IDBI BANK आयडीबीआय बँक लिमिटेड, व्यंकटेश द्वावाम, सांगली जिल्हा परिषद समोर, सांगली पिन : ४१६४६६, महाराष्ट्र

ताबा सूचना

आयडीबीआय बँक, लिमिटेडच्या अधिभूत अधिकाऱ्यांनी सिक्युरिटायझेशन अँड रिस्कन्ट्रन्शन अँड फायनान्सिअल अँसेट्स व एफओसॅमंट ऑफ सिक्युरिटी इंटररेस्ट कायदा २००२ कलम १३ (१२) अंतर्गत आणि सिक्युरिटी इंटररेस्ट (एफओसॅमंट) नियम २००२ नियम ३ सहाय्येने अस्ता, कलम १३(१२) अंतर्गत आलेल्या अधिकाऱ्यांचा वापर करताना खालीलप्रमाणे मागणी नोंदीसह सूचना क्र.१३(२) च्या अंतर्गत खालील प्रत्येक कर्जदारांना देण्यात आली व त्याद्वारे सदर सूचना मिळाल्याची तपसूत प्राप्त ६० दिवसांच्या आत सादर सूचनात नमूद करण्यात आलेल्या रकमेचा खालील कर्जदारांना भरणे करण्यास सांगण्यात आले होते. खाली नमूद करण्यात आलेल्या कर्जदारांनी सादर रकमेचा भरणे करण्यास हलगर्जीपणा केला असून याद्वारे कर्जदारांना व सर्वसाधारण जनतेस सूचना देण्यात येत आहे की खालील रकमेची भरणा करणे आणि सिक्युरिटी इंटररेस्ट अस्ता सादर करण्यात आलेल्या १३(१) अंतर्गत देण्यात आलेल्या अधिकाऱ्यांचा वापर करणे खाली नमूद करण्यात आलेल्या तारखेला त्या विक्रीची खाली नमूद केलेल्या अचल मालमतेचा साक्षेकित ताबा घेणारा आहे. याद्वारे खास करून कर्जदारांना आणि सर्वसाधारण जनतेस सादर मालमतेसंबंधी कोणताही व्यवहार न करण्याचा इशारा देण्यात येत आहे आणि सादर मालमतेचा व्यवहार खालील नमूद केलेल्या कर्जदारांना आणि त्यावरील व्याज व शुल्कासाठी आयडीबीआय बँक लिमिटेडच्या व्यवस्थापिका अधीन असेल. सदील सुविधा साधवण असलेले कर्ज परतफेड करण्याची उपलब्ध असलेल्या वेळेच्या बाबी, कलम १३ मधील उप-कलम (८) मध्ये कर्जदारांचे लक्ष घेण्यात जाते.

कर्जदाराचे / मालमतेचे मालकाचे नाव व कर्ज खाते क्र.	मागणी सूचना दिनांक	ताबा घेत्याची दिनांक	मालमतेचा तपशिल	मागणी सूचनेत द्यावया असलेली रकम
श्री. योगेश सुभाष रसाळ (कर्जदार आणि तारखेदार) आणि सौ. अर्पणा योगेश रसाळ (सह-कर्जदार आणि तारखेदार) कर्ज खाते क्रमांक: ०४८७७५११००००२५२ आणि कर्ज खाते क्रमांक: ०४८७७५११००००२५६	११/०४/२०२५ आणि ०१/०५/२०२५	२८ जुलै २०२५	सर्व मालमतेचा एक भाग आणि तुकडा ज्याचा सर्वेक्षण क्रमांक १८७८, प्लॉट क्रमांक १०४, दत्तारवा हाट्टनर पव्लूस महानगरपालिका रोड ता.पापूर, जिल्हा-सांगली महाराष्ट्र पिन कोड ४१६३१० महाराष्ट्र राज्य क्षेत्रफल ३१.०२ चौ.मी., बाल्कनीय क्षेत्र ५.३६ चौ.मी., बांधकाम क्षेत्र ५०.७६ चौ.मी. आणि स्तूपीय पाईपिंग क्षेत्र १८.५८ चौ.मी. म्हणजेच सुपर बांधकाम क्षेत्र ८४.५७ चौ.मी. ता. पापूरसु आणि नोंदीणी उपजिल्हा पव्लूस आणि नोंदीणी जिल्हा सांगली, महाराष्ट्र राज्यात स्थित.	₹. २७,११,६४१.०६ (अर्बन्ने रुपये सत्तासिख लाख अकरा हजार सहाशे एकशेपाळीस आणि सहा पैसे फक्त) दिनांक १०/०३/२०२५ पर्यंत, त्यास अधिक व्याज आणि शुल्क लागू होईल

विक्राय: पव्लूस, सांगली दिनांक - ३०/०७/२०२५

सही / - अधिकृत अधिकारी

मराठी भाषांतरामध्ये काही संविधान आडकळ्यास इंग्रजी जाहिरात ग्राह्य धरण्यात यावी.

SBI भारतीय स्टेट बँक, गृह कॅम्प केंद्र, बाणेर, आयकॉन टॉवर, पहिला मजला, सधे नं. ११४ + ११५ (भाग) बाणेर लिंक रोड, बाणेर, पुणे- ४५. फोन: ०२०-६६८०५१०६, ई-मेल: raopc3.baner@sbi.co.in

ताबा नोटीस

(नियम - ८(१) (अचल मालमतेकरिता)

ज्याअर्थी, भारतीय स्टेट बँक, आरएसीपीसी- ३ चे अधिकृत अधिकारी यांनी सिक्युरिटायझेशन अँड रिस्कन्ट्रन्शन अँड फायनान्सिअल अँसेट्स अँड एफओसॅमंट ऑफ सिक्युरिटी इंटररेस्ट अँड सिक्युरिटी इंटररेस्ट (एफओसॅमंट) नियम २००२ च्या नियम ३ सह कलम १३(१२) नुसार प्राप्त झालेल्या अधिकाऱ्यांचे श्री सुधामनू गणपतराव सूर्यवंशी हलवाई आणि श्री उदयभानू सूर्यवंशी यांना दि.०२.०५.२०२५ रोजी मागणी नोटीस पाठवून दि. ०२.०५.२०२५ रोजी येणे असलेली रकम ₹.१३,५१,९९१/- (रुपये तेरा लाख एकावन्न हजार नऊशे एकोणसत्तर फक्त) अधिक व्याज + खर्च, शुल्क इ. सदर नोटीस मिळाल्यापासून ७ दिवसांचे आत भरणे करण्याची मागणी केली होती. वर उल्लेखिलेले कर्जदार, जामीनदार आणि कायदेशीर वारसदार हे पूर्ण रकमेचा भरणे करू शकल्याने, सर्व सामन्य जनात आणि वर उल्लेखिलेले कर्जदार, जामीनदार आणि कायदेशीर वारसदार यांना सूचना देण्यात येते की, खाली नोंदीसह अचल मालमते अधिकाऱ्यांनी यांना यांना सादर काढण्याचा नियम ८ आणि ९ सह कलम १३(४) अन्वये प्रदान झालेल्या अधिकाराचा वापर करून खालील मालमतेचा दि. २९ जुलै २०२५ रोजी पातिकात्मक ताबा घेतला आहे.

सर्व सामान्य जनात आणि विशेषतः कर्जदार, जामीनदार आणि कायदेशीर वारसदार यांना जाहीर सावधानतेची सूचना देण्यात येते की, त्यांनी खाली उल्लेखिलेल्या मालमतेसंबंधत कोणताही व्यवहार करू नये. जर असा कोणताही व्यवहार केला गेला तर तो भारतीय स्टेट बँकेच्या दि. ०२.०५.२०२५ रोजी येणे असलेली रकम ₹. १३,५१,९९१/- (रुपये तेरा लाख एकावन्न हजार नऊशे एकोणसत्तर फक्त) अक्षेक व्याज + खर्च, शुल्क इ. बजावण्यात येईल.

अचल मालमतेचे वर्णन

पुणे महानगरपालिकाच्या हद्दीतील कोथरुड येथील सधे नं. १७ वरील जमिनीवरील 'पटेल आंण को-अप. हाउसिंग सोसायटी लि.' नावाच्या प्रकल्पातील स्टिल्ट मजलावरील प्लॉट क्र. एस-१. विल्ड अप क्षेत्रफल ८९.५६ चौ. मी. तसेच टेरस क्षेत्रफल ७.४३ चौ. मी.

दिनांक : २९.०७.२०२५
स्थळ : पुणे

अधिकृत अधिकारी, भारतीय स्टेट बँक, गृह कॅम्प केंद्र, बाणेर, पुणे (मजकूरत संधिच्या अस्तव्यास इंग्रजी मजकूर ग्राह्य मानावा)

आस्ति वसुली विभाग : ११६२/६, गणेशखिंड-विद्यापीठ रोड, हबीकर हॉस्पिटल शेजारी, शिवाजीनगर, पुणे - ४११००५

फोन : ०२०-२५२११२८, ४११००५

ईमेल : ARD.Pune@bankofindia.co.in

बँक ऑफ इंडिया

नाम बँकिंग पब्लिकरव !

मागणी नोटीस

[सिक्युरिटायझेशन अँड रीस्कन्ट्रन्शन अँड फायनान्सिअल अँसेट्स अँड एफओसॅमंट ऑफ सिक्युरिटी इंटररेस्ट अँड २००२ (सरफेसी अँड)च्या सेव्हान १३(२) अंतर्गत]

बँक ऑफ इंडिया, मांजरी शाखेमध्ये असलेले, पुढे नमूद करण्यात आलेले खाते अनुत्पादक (एनपीए) ठरविण्यात आले आहे, त्यावरून बँकेने सरफेसी अँडच्या सेव्हान १३(२) नुसार पुढे नमूद केलेल्या तारखेस सूचना जारी केल्या आहेत. पुढे नमूद करण्यात आलेले कर्जदार/जामीनदार यांच्या अलिच्छे माहित असलेल्या पत्त्यावर पाठविण्यात आलेल्या सदर नोटीस परत आल्यामुळे सर्व संबंधितांच्या माहितीसाठी सदर नोटीस प्रसिध्द करण्यात येत आहे.

पुढे नमूद करण्यात आलेले कर्जदार/ जामीनदार यांना कळविण्यात येते की, ही नोटीस प्रसिध्द झाल्याच्या तारखेपासून ६० दिवसांच्या आत **बँक ऑफ इंडिया, मांजरी शाखा** यांना खाली नमूद करण्यात आलेल्या तारखेस येणे असलेल्या रकम, करात नमूद करण्यात आलेल्या दराने रकम परत करण्याच्या तारखेपर्यंतचे कर्ज/आणि अन्य करार आणि त्यानुसार संबंधित व्यक्तींनी सादर केलेल्या कागदपत्रांनुसार मरिफतीसाठी व्याजासह परत करावी. सदर करार आणि कागदपत्रे यानुसार कर्जदारांनी बांधिलकी म्हणून खाली दिल्याप्रमाणे त्यांच्या नावापुढे नमूद करण्यात आलेल्या मालमता **बँक ऑफ इंडिया, मांजरी शाखा** यांच्या ताब्यात आहेत.

कर्जदार/जामीनदार यांचे नाव आणि पत्ता	येणे असलेली रकम
श्री. प्रतिक वैद्य, सौ. गीया प्रतिक वैद्य, (कर्जदार/गहाणदार), दोधेही रा. : प्लॉट नं. १०४ व १०५, विल्डीसी सी. अँड हाऊसिंग सोसायटी, शोर्पा होम्स को-ऑप हाऊसिंग सोसायटी लि., स. नं. २९, धानोरी, पुणे-४११०१५ आणि तसेच : प्लॉट नं. ०३, बी गिंग, नटराज हाऊसिंग सोसायटी शितल हॉटेलाजवळ, पिंपरी, पुणे-४११०१८	₹. १,३२,७७,२८०.४९/- अधिक त्यावरील ८.००% दराने वाषिक चक्रव्राढ व्याज, मासिक सवसेही आणि सदर संपूर्ण रकम परत करेपर्यंत बँकेकडून झालेला सर्व खर्च, किंमत आणि आकार

जर् संबंधित कर्जदार/जामीनदार **बँक ऑफ इंडिया, मांजरी शाखेला** सादर रकम परत करण्यास असमर्थ ठरले तर, वर नमूद केलेल्या तारखे मालमतेच्या संदर्भात सदर अँडच्या सेव्हान १३(४) आणि लागू होणारे रकमे यासह संबंधित कर्जदार/ जामीनदार यांच्या खर्च आणि परिणामांसह जोडसामोवर कारवाई करण्याचा **बँक ऑफ इंडिया, मांजरी शाखेला** अधिकार आहे. सरफेसी अँडमधील तरतुदीनुसार संबंधित कर्जदार/जामीनदार यांना सादर मालमता, कोणत्याही प्रकारचे विक्री, भाडेपट्टा किंवा अन्य वापर **बँक ऑफ इंडिया, मांजरी शाखेच्या** लेखी अनुमतिशिवाय हस्तांतरित करण्यास प्रतिबंध करण्यात येत आहे. सदर तरतुदींचा भंग केल्यास सादर व्यक्ती सरफेसी अँडमधील तरतुदीनुसार शिक्षा आणि/किंवा दंडास पात्र ठरेल. आणखी तपशिलासाठी बजावण्यात येऊ न शकलेल्या नोटीसा खाली सही करणार यांच्याकडे मिळू शकतील.

दिनांक : ०३/०७/२०२५
स्थळ : पुणे

अधिकृत अधिकारी, बँक ऑफ इंडिया

अँक्सिस बँक लि. नोंदीकृत कार्यालय : त्रिशूल, ३रा मजला, समर्थशंकर मंदिरासमोर, सॉ गार्डन, एलिस ब्रीज, अहमदाबाद - ३८० ००६. शाखा कार्यालय : अँक्सिस बँक लि., टर्लिंग प्लाझा, लक्षमजला, सॉ सेना पेट्रोल पंप समोर, जे.एन.रोड, पुणे-४११००४.

ताबा नोटीस (रुळ ८(१))

ज्याअर्थी, खाली सही करणार **अँक्सिस बँक लि.** अधिकृत अधिकारी यांनी दि सिक्युरिटायझेशन अँड रिस्कन्ट्रन्शन अँड फायनान्सिअल अँसेट्स अँड एफओसॅमंट ऑफ सिक्युरिटी इंटररेस्ट अँड २००२ च्या सेव्हान १३(२) आणि सिक्युरिटी इंटररेस्ट (एफओसॅमंट) रुळ २००२ च्या **रुळ ३** अंतर्गत प्राप्त अधिकाऱ्यांचा वापर करून कर्जदार/सह-कर्जदार/गहाणदार यांना खालील नमूद तारखांना मागणी नोटीस बजावली होती की, त्यांनी सादर नोटीसीत त्यांच्या नावासमोर नमूद केलेली, बँकेला येणे असलेली रकम सादर नोटीसीच्या तारखेपासून **६० दिवसांच्या** आत परत करावी. कर्जदार/सह-कर्जदार/गहाणदार यांचे रकम परत करण्यास असमर्थ ठरल्यामुळे विशेषतः खालील नमूद केलेले कर्जदार/सह-कर्जदार/गहाणदार तसेच सर्वसाधारण जनात यांना नोटीस देण्यात येते की, खाली सही करणार यांनी सादर काढण्याच्या सेव्हान १३(४) आणि सिक्युरिटी इंटररेस्ट (एफओसॅमंट) रुळ २००२ च्या रुळ ६ व ८ अंतर्गत प्राप्त अधिकाऱ्यांचा वापर करून खाली नमूद केलेल्या गहाण मालमतांचा खालील नमूद तारखांना **प्रतिकालक आणि प्रत्यक्ष ताबा** घेतला आहे. विशेषतः कर्जदार/सह-कर्जदार/गहाणदार तसेच सर्व साधारण जनात यांना सावध कण्यात येते की त्यांनी सादर मालमता संदर्भात कोणताही व्यवहार करू नये. असा व्यवहार केल्यास नमूद केलेल्या रकमेसाठी **अँक्सिस बँक लि.** च्या रकमेच्या अधीन राहिले. सुरक्षित आस्ति सोडविण्यासाठी संलग्न उपलब्ध वेळेमध्ये कर्जदारांचे लक्ष सरफेसी अँड २००२ च्या सेव्हान १३(८) अंतर्गत तरतुदीकडे वेळून घेतले जात आहे.

अ.क्र.	कर्जदार/सह-कर्जदार/जामीनदार/गहाणदार यांची नावे आणि पत्ते	तारखेनुसार थकबाकी (₹.)
१.	१) अंबिनी दीपक चव्हाण, रा. प्लॉट नं.४०२, चौथा मजला, विल्डिंग नं.२, हॅंगिंग गार्डन, वडगाव, ता.मावळ, जि. पुणे-४१२१०६, तसेच : गावठाण, खडकवाडी, लोणी धामणी, ता.आंबेगाव, जि.पुणे-४१०५१०, तसेच : बँकनगर - ऑपरेटिव्ह हाऊसिंग सोसायटी, खोरेगाव, कळवा, वासी, जि.पुणे-४००६०५ २) सुशांत बाबाजी खारडे (जामीनदार), रा. गावठाण, खडकवाडी, लोणी धामणी, ता.आंबेगाव, जि.पुणे-४१०५१०.	₹. १३,५४,७३०/- (रुपये तेरा लाख बावन्न हजार सातशे तीस फक्त) दि. २२/०४/२०२५ रोजी देय रकम आणि त्यावरील सादर रकम परत करेपर्यंतचे करारानुसार झालेले /होणारे व्याज, अनुषंगिक खर्च, शुल्क व्याजासह.
मागणी नोटीसीची तारीख : २४/०४/२०२५		
प्रतिकालक ताबा घेतल्याची तारीख : २५/०४/२०२५		
गहाण मालमतेचे तपशील : प्लॉट क्र.४०२ चे सर्व सामाईक भाग, चौथा मजलावर, मोजमापीत कार्पेट क्षेत्रफल २९.६३ चौ.मी., म्हणजेच ३१९ चौ. फूट + संलग्न टेरस क्षेत्रफल २.६९ चौ.मी., म्हणजेच २९ चौ.फूट, अंदाजे (विकीमीटर क्षेत्रफल ४१.९९ चौ.मी.), म्हणजेच ४५२चौ. फूट) विल्डिंग क्र.२ मध्ये, "हॅंगिंग गार्डन" म्हणून ओळखल्या जाणाऱ्या प्रकल्पात आणि सर्व क्र. १०५/१ ते ५ पैकी प्लॉट क्र.३८, ३९, ४० वर बांधलेले, गाव.वडगाव, ता.मावळ, जिल्हा.पुणे आणि अंबिनी दीपक चव्हाण यांच्या मालकीचे आणि चतुःसीमा विल्डिंग प्लॅन नुसार.		
२.	१) दिनेश नरधू नांदेकर २) सुनीता दिनेश नांदेकर, दोन्ही रा. प्लॉट नं.३०६, तिसरा मजला, सेजल होम, नाणेकरवाडी, ता.खेड, जि.पुणे-४१०५०१ तसेच : नरधू रॉयट, १११ रोजी देय रकम आणि त्यावरील सादर रकम परत करेपर्यंतचे करारानुसार झालेले /होणारे व्याज, पुणे-नाशिक रोड, मुकाई निवास जवळ, नाणेकरवाडी, ता.धावण, जि.पुणे-४१०५०१.	₹.१५,०३,१८८/- (रुपये पंधरा लाख तीन हजार नऊशे अठराशे पन्नास फक्त) दि. २२/०४/२०२५ अनुषंगिक खर्च, शुल्क व्याजासह.

PUBLIC NOTICE

Notice is hereby given that Mrs. Jyoti D. Nagpal, age 69, residing at Flat No. 1004 & 1004 A, Building Lotus, Flower Valley, Wanawadi, Pune 411040 is the wife of Late Mr. Deepak K. Nagpal, who expired on 22.04.2025 intestate was the Joint owner/member of the property as follows: Flat No. 1004 & 1004 A, on the 10th floor in Building Lotus in Flower Valley Co-operative Housing Society, situated at Village Wanawadi at S. No. 71 & 73, Wanawadi, Pune 411040. The Society, hereby invites claims or objections from the heir or heirs or other claimant or claimants objector or objectors to the transfer of the said shares and interest of the deceased member in the shares/capital/Property of the above mentioned societies or any other objection of whatsoever nature should intimate the same within 07 days of publication of this notice, with documentary proof thereof, failing which all such claims if any shall be deemed to have been waived and abandoned and the society shall complete the transaction without any reference thereto and no claim shall be entertained thereafter and the Society shall be free to transfer the said flat and shares pertaining thereto to Mrs. Jyoti D. Nagpal. This is issued under by-laws of the MCS Act, 1960. FLOWER VALLEY CO-OPERATIVE HOUSING SOCIETY, S.No. 73 (Part) Village Wanawadi, Pune 411040.

FORM A PUBLIC ANNOUNCEMENT

Table with 2 columns: RELEVANT PARTICULARS and details. Includes Name of corporate debtor (MB Patil Gold Private Limited), Date of incorporation (16/11/2019), Authority under which incorporated (Registrar of Companies, Pune), Corporate Identity No. (U74999PN2019PTC187801), Address of registered office (Rajaram Plaza, Main Road Madhavnagar, Sangli, Maharashtra, India, 416306), Estimated date of closure of insolvency resolution process (24/01/2026), Name and registration number of insolvency professional (Mr. Vivek Murlidhar Dabhadre), Address and e-mail of the interim resolution professional (Flat No- 27, Rosewood A, 7th Floor Siddhi Paradise, Dhayari Phata, Pune 411041), Address and e-mail to be used for correspondence with the interim resolution professional (Flat No- 27, Rosewood A, 7th Floor Siddhi Paradise, Dhayari Phata, Pune 411041), Last date for submission of claims (11/08/2025), Classes of creditors (Not Applicable), Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Not Applicable), (a)Relevant Forms and (b)Details of authorized representatives are available at entry no. 13 (Web link: https://ibbi.gov.in/home/downloads/NotApplicable).

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the MB Patil Gold Private Limited on 28/07/2025 (Monday). The creditors of MB Patil Gold Private Limited are hereby called upon to submit their claims with proof on or before 11/08/2025 (Monday) to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA- Not Applicable. Submission of false or misleading proofs of claim shall attract penalties. Sd/- Vivek Murlidhar Dabhadre, Interim Resolution Professional, IBB/PA-001/IP-P00306/2017-2018/10570, AFA Valid up to - 31/12/2025, Date: 30/07/2025, Place: Pune, For MB Patil Gold Private Limited (Under CIRP).

PUBLIC NOTICE

NOTICE is hereby given that the Original Agreement dated 5th August 1986 bearing Document No. R-1602/86 pertaining to the property being Flat No. E-19, Amrapalish Road, S.No. 217-B Yerwada, Pune 411006 (the said "Flat") owned by Mrs. Alka Anil Pathiyani, is inadvertently lost/misplaced. The report of the same has been lodged with Yerwada Police Station on 28th July 2025 vide report No. 126205-2025. Any person/s in possession of the abovementioned document is/are requested to handover the same to the undersigned within a period of 15 days from date of publication of this notice, failing which, it will be presumed that the document has been irretrievably lost. Adv. Rujuta Pai, Rujuta Pai & Associates, 8, Radhika, Kumbud Nagar, S. V. Road, Goregaon (W), Mumbai - 400104. MOB : 9820551462, Email: pai.rujuta@gmail.com, Place : Mumbai, Date: 30/07/2025.

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH - IV COMPANY SCHEME PETITION NO. C.P.(CAA)/116/MB/2025

IN THE MATTER OF SECTIONS 230 TO 232 READ WITH THE COMPANIES (COMPROMISES, ARRANGEMENTS AND AMALGAMATIONS) RULES, 2016; AND IN THE MATTER OF Scheme of Amalgamation (Merger by absorption) between Mhira Engineering Equipments Private Limited ("Transferor Company") and Ecolean Machines Private Limited ("Transferee Company") and their respective Shareholders and Creditors ("Scheme"). Mhira Engineering Equipments Private Limited, a company incorporated under the provisions of Companies Act, 1956, having its registered office at Anuragha Bungalow Survey number - 277/5, Street No. 4, Baner Gaon, Pune - 411045, Maharashtra, India. ... Transferee Company / First Petitioner Company / First Petitioner Company. Ecolean Machines Private Limited, a company incorporated under the provisions of Companies Act, 1956, having its registered office at Plot No. T-42, T Block, Pimpri Industrial area, Bhosari MIDC, Bhosari I.E., Pune - 411026, Maharashtra, India. ... Transferee Company / Second Petitioner Company / Second Petitioner Company. CIN: U28112PN1990PTC226349, CIN: U29309PN2018PTC174142.

Notice of hearing of the Petition. A Joint Company Scheme Petition under Sections 230 to 232 of the Companies Act, 2013 read with the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016; for the sanction of Scheme of Amalgamation (Merger by absorption) between Mhira Engineering Equipments Private Limited and Ecolean Machines Private Limited (collectively referred to as the "Petitioner Companies") and their respective Shareholders and Creditors ("Scheme") was presented by the Petitioner Companies before the Hon'ble National Company Law Tribunal, Mumbai Bench ("NCLT") and was admitted by the Hon'ble NCLT by way of an Order dated 14th July, 2025. The aforesaid Company Scheme Petition is fixed for hearing for further consideration before the Hon'ble NCLT on 21st August, 2025 at 10:30 A.M. or soon thereafter before Bench-IV of the NCLT Mumbai Bench. If any person concerned is desirous of supporting or opposing the said Company Scheme Petition, he/she/they should send to the undersigned Authorized Representative at below-mentioned address, the notice of his/her/their intention signed by him/her/they or his/her/their advocate, not later than two days before the date fixed for the hearing of the Company Scheme Petition, i.e., 21st August, 2025. Where any person concerned seeks to oppose the aforesaid Company Scheme Petition, the grounds of opposition or a copy of affidavit in that behalf should be furnished with such notice. A copy of the Joint Company Scheme Petition will be furnished by the Petitioner Companies' Authorized Representative to any person requiring the same on payment of the prescribed charges for the same.

Dated this July 30, 2025. On behalf of the Petitioner Companies. Sd/- Mangesh Satyraj Agarwal, Email: info.pune@ecolean-india.net, Address: Plot No. T-42, T Block, Pimpri Industrial area, Bhosari MIDC, Bhosari I.E., Pune - 411026, Maharashtra, India.

HDB FINANCIAL SERVICES LIMITED

Registered Office: Radhika, 2nd Floor, Law Garden Road, Navrangpura, Ahmedabad, Gujarat - 380009. REGIONAL OFFICE: 2 Floor, Wilson House, Old Nagardas Road, Near Amboli Subway, Andheri East, Mumbai - 400069 and its Various Branches in Maharashtra. POSSESSION NOTICE. Whereas, The Authorized Officer of HDB Financial Services Limited, under the securitization and reconstruction of financial assets and enforcement of security interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(2) read with rule 3 of the security interest (enforcement) rules, 2002 issued demand notice to the Borrowers as Detailed Hereunder, calling upon the respective borrowers to repay the amount mentioned in the said notice with all costs, charges and expenses till actual date of payment within 60 days from the date of receipt of the same. The said borrowers/co-borrowers having failed to comply with the said notice is hereby given to the Borrowers, Co-Borrowers and the public in general that the undersigned in exercise of powers conferred on him under section 13(4) of the said Act read with Rule 8 of the said rules has taken Symbolic Possession of the property described hereunder of the said act on the date mentioned along-with. The borrowers in particular and public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of HDB Financial Services Limited, for the amount specified therein with future interest, costs and charges from the respective date. Details of the borrower and co-borrower under scheduled property, with loan account numbers etc. no. outstanding dues, date of demand notice and possession information are given herein below:

Table with 2 columns: S. No. and Details. Includes Name and address of the borrower, co-borrower/s or guarantor/s, Loan account No., Sanctioned loan amount, Date of possession, and description of the property.

1. The Borrower's Attention is Invited To Provisions of Sub-section (8) of Section 13 of the Act, In Respect Of/Time Available, To Redeem The Secured Asset. 2. For Any Objection And Settlement Please Contact: Mr. Kedar Patil, Mobile No. 9860118039 (Authorized Officer) Prabhakar Shetye, Sahakar Nagar Pune - 411002, D. Kulkarni, Sachin Dattatraya Kulkarni, Shaikhabai Dattatraya Kulkarni, All R/o: Soham Bungalow, Sr No. 76/81, Plot No. 27A, Ganesh Datta Housing Society, Sahakar Nagar Pune - 411009, Loan Account Number: 702541, 3) Loan Amount in INR: Rs. 37,17,884/- (Rupees Thirty Seven Lakhs Seventeen Thousand Eight Hundred Eighty Four Only) 4) Detail description of the Security- Mortgage Property Schedule of the Security- K: All that piece and parcel of Plinth No. 27A Admeasuring area 54.54 Sq.Mtr. out of CTS No. 2073, 2074 & 2075/PL (Now CTS No. 2073 after amalgamation) in a Registered Co-op. Hsg. Society known as Ganeshkhada, Taluka Pune, Dist. Pune, within the city limits of Pune municipal corporation. 5) Demand Notice Date: 13.05.2025 6) Total Amount due in INR: Rs. 13,44,991.42/- (Rupees Thirteen Lakh Forty Four Thousand Nine Hundred & Ninety One - Paise Forty One Only) as of 09.05.2025 and future contractual interest till actual realization together with incidental expenses, cost and charges etc. 7) Possession Date: - 28.07.2025.

PUBLIC NOTICE

Notice is hereby given to all that my client is negotiating with Mr. Suman Kumar Saha and Mrs. Madhumita Saha ('said Owners') for the purchase of Flat no. 2301, 23rd floor in Wing 4 - Elita in 'Kalpataru Exquisite', situate at Village Wakad ('Said Flat') and more particularly described in schedule given below. The said owners have informed my client that they are the joint and absolute owners of the said Flat. The said Owners have informed my client that the said flat is currently mortgaged with HDFC Bank Ltd. and the said loan is still subsisting and that subject to the charge of the said HDFC Bank Ltd., their title to the said Flat is clean, clear and marketable, and that the said Owners have all the rights to deal with the said Flat in the manner as the said Owners deem fit. That the said flat is currently under construction and that the vacant and physical possession of the said Flat shall be given by the Promoter / Developer, on or before 05th August 2025. That the said Flat is not a subject matter of acquisition and / or requisition etc. and the said owners have not received any notice/s to that effect. Any person/s having any right or claim in respect of said Flat or part thereof by way of sale, exchange, mortgage, (except the charge of the HDFC Bank Ltd.), charge, lease, license, lien, inheritance, gift, trust, maintenance, coparcenary rights, possession, easement/s, litigation, insolvency or otherwise howsoever, are requested to make same known to undersigned at address mentioned below, along with relevant documents, within 15 days, failing which, my client shall proceed accordingly, and right/s or claim/s if any, of any person/s not lodged within the said stipulated period shall be considered as willfully abandoned, waived and given away by said persons/s.

ADVOCATES AND CORPORATE LEGAL CONSULTANTS, G-1, Shatdeep CHS, 1032/B, Canal Road, Model Colony, Shivajinagar, Pune - 411 016. Tel: 020-25662210/9175848963 (o). Email: advbhat@lawbeacons.com. Date: 29/07/2025. Adv. Nalin N. Bhat, Law Beacons, Advocate and Corporate Legal Consultants, G-1, Shatdeep CHS, 1032/B, Canal Road, Model Colony, Shivajinagar, Pune - 411 016. Tel: 020-25662210/9175848963 (o). Email: advbhat@lawbeacons.com.

HDFC BANK LTD.

Regd. Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai-400013. Pune Branch: HDFC Bank Ltd., HDFC Bank House, Agri Dept., Ground Floor, MIT Marathon Building, Bund Garden Road, Opp. Gururajpada Society, Pune-411001.

BY REGISTERED POST WITH ACK DUE

Ref. No.: HDFC / KGC / SARFA/ RAJU BHIMRAO SALVE / 1 Date 22/05/2025. To, 1. Mr. RAJU BHIMRAO SALVE (PRIMARY APPLICANT) 2. Mrs. JYOTI RAJU SALVE (CO-APPLICANT) Both residing at Add. Flat No. 3, Building No. F-3, Nirmiti Housing Society, S.No. 134/135 Apte Colony, Warje Malwadi, Opp. Universal Residency, Tal- Haveli, Dist. Pune - 411058. 3. Mrs. MANGAL CHANDRASHEKHAR PATTANSHETTI (GUARANTOR) Add. 323 Onkar Prasad Apartment, Khan Bhag Fauzdar Galli, Sangli, Dist. Sangli-416416.

NOTICE UNDER SEC 13(2) READ WITH SECTION 13(1) OF SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT-2002.

The undersigned has been duly appointed as Authorized Officer by the Bank in terms of the provisions of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act-2002, hereinafter referred to as "the Act", hereby issues you the following notice:

At your request, HDFC Bank has granted Loan facilities amounting in total of Rs. 45,00,000/- (Rupees Forty-Five Lakh Only). You have also executed relevant security document / documents in respect thereof in year 2021. You no. 1 is borrower, 2 is co-borrower and no 3 is Guarantor to the above loan facilities.

You have also acknowledged subsistence of the liability in respect of the aforesaid facility by letter and other documents from time to time.

Table with 7 columns: Account No., Loan Type, Disb. Date, Amount Finance, Principle dues, Interest, Penal Interest, Other Charges, Total Q/s Amount as on 20 May 2025. Includes rows for Cash Credit Loan, Term Loan, and a TOTAL row.

The Total outstanding liability due and owing to the Bank as on 20/05/2025 of this notice is Rs. 71,49,732.43 (Rupees Seventy-One Lakh Forty-Nine Thousand Seven Hundred Thirty-Two and Forty-Three Paise Only). The operation and conduct of the aforesaid financial assistance had become highly irregular.

You have failed and neglected to pay and have committed default in repayment of the aforesaid secured debt and the debt has been classified as Non-Performing Asset (NPA) for Term Loan No. 85315130 & Cash Credit Loan No. 50200057827596 and 50200057827338 on 10-12-2021 in accordance with the directive/guidelines relating to the asset classification issued by the Reserve Bank of India consequent to the default committed by you in repayment of principal debt and interest thereon. In the circumstances the Bank has decided to recall the advances. Despite repeated requests, you have failed to repay the above following dues/outstanding liabilities. The details of the credit facilities with outstanding dues and collateral security (Residential Flat) offered by bank by borrower is given hereunder:

Security: - A. Registered Mortgage Document with The Sub Registrar Gr. 1 of Vajapur Dist. Aurangabad having Document No. 1856/2021 dated 26th April 2021 & various other documents executed in favour of bank. All that the piece and parcel of Residential flat Property description as per below schedule.

Table with 4 columns: Sr. No., Name of Owner, Type/Nature, Address of property, Area. Includes details for Mr. RAJU BHIMRAO SALVE, Residential Flat, All that piece and parcel of Flat No. 14, First Floor, Building No. F-1, Nirmiti Co-operative Housing Society, on the land bearing Survey No. 134/1-A-1, 134/1-1, 135/1 and 135/2, situated at Warje Malwadi, Tal- Haveli, Dist- Pune-411058.

Your outstanding liability due and owing to the Bank as on date of this notice is Rs. 71,49,732.43 (Rupees Seventy-One Lakh Forty-Nine Thousand Seven Hundred Thirty-Two and Forty-Three Paise Only) only out of which Rs. 45,31,441.90 is towards principle, Rs. 27,10,839.53 /- is towards interest/penal interest, Rs. 2,709.00 is towards Other Charges (loan wise detail provided in above table).

You are also liable to pay future interest at the contractual rate on the aforesaid amount together with incidental expenses, costs, charges, etc., in the event you fail to repay to the Bank the aforesaid sum of Rs. 71,49,732.43 (Rupees Seventy-One Lakh Forty-Nine Thousand Seven Hundred Thirty-Two and Forty-Three Paise Only) with further interest as stated above in terms of this notice under Section 13(2) of the Act, the Bank will exercise all or any of the rights details under Sub-Section (4) of Section 13 and under other applicable provisions of the said Act.

The undersigned in exercise of powers conferred under Section 13(2) of the said Act call upon you to jointly and severally discharge in full the Bank's liability amounting to Rs. 71,49,732.43 (Rupees Seventy-One Lakh Forty-Nine Thousand Seven Hundred Thirty-Two and Forty-Three Paise Only) along with the future interest plus penal interest @ 18% P.A. Till the payment of dues in full, incidental expenses and other cost worth 60 days from the date of this notice failing which further action shall be taken as per provisions of section 13(4) of the said Act. Details of the secured assets/properties intended to be enforced has already been mentioned herein above.

You are further put on notice that in terms of Section 13(1) of the Act you shall not transfer by way of sale/lease or otherwise part with the possession of the secured assets referred to in this notice without obtaining written consent of the Bank. The notice has been issued without prejudice to the other legal right / remedies available to the secured creditor to initiate any other legal proceedings/action as deemed fit and necessary under the provisions of any other law for the time being in force OR to proceed with the already initiated legal actions in normal course. You are also put on notice that any contravention of the injunction/restraint as provided under the Act is an offence. Please comply with the demand under this notice and avoid any unpleasantness. In case of non-compliance, further needful action will be restored to, holding you liable for all costs and consequences. Yours faithfully, For HDFC Bank Ltd, Pankaj Lathe, Authorized Officer

Phoenix ARC Private Limited

REGISTERED OFFICE: 3rd Floor | Wallace Towers (earlier known as Shiv Building) | 139/A/0/1 Crossing of Sahar Road and Western Express Highway | Vile Parle (E), Mumbai - 400 057

Whereas, the Authorized Officer of Phoenix ARC Private Limited (acting as trustee of Phoenix Trust as mentioned on the below table column) under the securitization and reconstruction of financial assets and enforcement of security interest act, 2002 and in exercise of powers conferred under section 13(2) read with rule 3 of the security interest (enforcement) rules, 2002 issued demand notice to the borrowers, co-borrowers, guarantors as detailed hereunder, calling upon the respective borrowers, co-borrowers, guarantors to repay the amount mentioned in the said notices within 60 (sixty) days from the date of receipt of the same. The said borrowers, co-borrowers, guarantors having failed to repay the amount, notice is hereby given to the borrowers, co-borrowers, guarantors and public in general that the authorized officer of the company has taken possession of the property described hereunder in exercise of powers conferred on him under section 13(4) of the said act r/w rule 8 of the said rules on the dates mentioned along with. The borrowers, co-borrowers, guarantors in particular and public in general are hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of Phoenix for the amount specified therein with future interest, costs and charges from the respective dates. Details of the borrowers, co-borrowers, guarantors, properties mortgaged, name of the trust, outstanding dues, demand notices sent under section 13(2) and amounts claimed there under are given as under:

Table with 2 columns: Name of Trust and Details of the securities. Includes details for RAMESH SAHDEV SONAWANE (S/D/W OF SAHDEV SONAWANE) and INDRAJA SUHAS BHAKARE (S/D/W OF SUHAS BHAKARE).

PLACE: PUNE DATE: 30.07.2025. AUTHORIZED OFFICER FOR PHOENIX ARC PRIVATE LIMITED.

RBL BANK LTD.

REGISTERED OFFICE: 1st Lane, Shahupuri, Kolhapur-416001. National Office: 9th Floor, Techniplex-1, Off Veer Savarkar Flyover, Goregaon (West) Mumbai - 400062.

Symbolic Possession Notice (For Immovable Property) Rule 8(1)

Whereas, the undersigned being the Authorized Officer of RBL Bank Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 8 & 9 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice in the Loan Account & called upon the borrower/s to repay the amount mentioned in the notice total outstanding amount in the aforesaid Loan Account Nos. within 60 days from the date of receipt of the said notice (the details are mentioned in the below mentioned table). The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken the Symbolic Possession of the properties described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 9 of the said rules on the below mentioned date. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of RBL Bank Ltd. for an above-mentioned amount and interest thereon.

Table with 2 columns: Loan Account Nos., Name of the Borrowers, 13(2) Notice details and Symbolic Possession Date, and Description of Mortgaged Property. Includes details for Jamir Dhandir Nakade and Rukiya Dhandir Nakade.

Your attention is invited to provisions of section 13(8) of SARFAESI Act for redemption of secured assets i.e. property mentioned hereinbefore by tendering the aforementioned outstanding dues together with all costs, charges and expenses incurred by your bank. RBL Bank Ltd. Authorized Officer - Amar Patil

TATA CAPITAL LIMITED

Reg. Office: 11th Floor, Tower-A, Peninsula Business Park, Ganpat Rao Kadam Marg, Lower Parel, Mumbai-400 013, India. CIN No. U65930MH1991 PL060670

APPENDIX - IV A (See proviso to rule 8 (6))

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described secured assets hypothecated/charged to the Tata Capital Limited (TCL) (transferor of Tata Capital Financial Services Limited pursuant to and approved Scheme of Arrangement by NCLT), the symbolic possession of which has been taken by the Authorised Officer of Tata Capital Limited (TCL) on the 09th February 2024, will be sold on "As is where is", "As is what is", and "Whatever there is" on 2nd September 2025, for recovery of Rs. 1,66,37,187.79 (Rupees One Crore Sixty Six Lakh Thirty Seven Thousand One Hundred Eighty Seven Rupees and Seventy Nine Paise Only) as on 31st May 2025 to the Tata Capital Limited (TCL) from Borrower/Guarantors, S.M.R. Pliable Industries India Pvt. Ltd. ("Borrower"), Mr. Akash Pramod Chopra ("Guarantor"), Mrs. Shweta Akash Chopra ("Guarantor"). The reserve price will be Rs. 1,10,84,000/- (Rupees One Crore Ten Lakh Eighty-Four Thousand Only) and the earnest money deposit (EMD) will be Rs. 11,10,84,000/- (Rupees Eleven Lakh Ten Thousand Eight Hundred Forty Only).

For detailed terms and conditions of the sale, please refer to the link provided: - http://bit.ly/4m8p711 in the website of Tata Capital Limited (TCL), i.e. www.tatacapital.com. This is also a mandatory notice of 30 days as per the provisions of SARFAESI Act, 2002 read with Rule 9(1) of the Rules to the Borrower/Guarantor(s)/Mortgagor informing them about holding of sale on aforesaid date.

Table with 3 columns: S.No, Supplier, and Qty. Includes details for Industrial Controls & Appliances Pvt Ltd, MS CNC Mould MS CNC mould of 1000 mm (W) x 1300 mm (L) x 160 mm (H) Antiskid top with good finish, etc.

Date: 29/07/2025 Place: Pune For Tata Capital Limited Sd/- Authorised Officer

MITCON Solutions for Sustainable Tomorrow

MITCON Consultancy & Engineering Services Limited. Registered Office: Kubera Chambers, Shivaji Nagar, Pune 411005, Maharashtra, India. Contact Person: Anika Agarwal, Company Secretary & Compliance Officer. Telephone: 020 - 25534322 / 25533309. E-mail id: cs@mitconindia.com. Website: www.mitconindia.com. Corporate Identity Number: L74140PN1982PLC028933

NOTICE IN RELATION TO FORFEITURE OF PARTLY PAID-UP EQUITY SHARES

Notice is hereby given that MITCON Consultancy & Engineering Services Limited ("Company") has forfeited the partly paid-up equity shares on which the call money remained unpaid.

The Board of Directors at its meeting held on July 28, 2025, approved the forfeiture of 2,61,404 partly paid-up equity shares of face value ₹10/- each (partly paid-up ₹19/- per share comprising 2.5/- towards face value and ₹16.5/- each towards securities premium), on which the first and final call money remains unpaid, in accordance with the provisions of the Companies Act, 2013 and rules made thereunder, the Articles of Association of the Company, and the Letter of Offer.

The Notice of Forfeiture of partly paid-up equity shares and amount paid thereon dated July 29, 2025. For any queries/correspondence, kindly contact the Company or the Registrar at: MUFG Intime India Private Limited (Formerly Link Intime India Private Limited).

Registered Address: C 101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli (West), Mumbai - 400083, Maharashtra. Contact Person: Mr. Shanti Gopalakrishnan. Telephone: +91 8108114949. Fax: +91 224918 6195. E-mail: mitcon.callmoney@in.mpmis.mufg.com. Investor Grievance E-mail: mitcon.callmoney@in.mpmis.mufg.com. Website: https://in.mpmis.mufg.com/ SEBI Registration Number: INR000004058

For MITCON Consultancy & Engineering Services Limited On behalf of Board of Directors Sd/- CS Anika Agarwal, Company Secretary & Compliance Officer. Place: Pune Date: Tuesday, July 29, 2025

PUBLIC NOTICE

Appealed to people that, briefcase of my client Mr.Nitin Prabhakar Waikar, R/at-Baramati, Tal-Baramati, Dist-Pune has been misplaced in which all the original documents i.e. Original Sale deed at Sr.No.5537/2004, dt.17/12/2004 of property bearing Flat No. 57.12 admeasuring 620 Sq.ft. i.e. 57.62 Sq.Mtrs Super builtup area on First Floor in the building known as "Sanghavi Township", A-Building, construction upon Plot No.13 & 16 in Gat No.119 of village Jalochi, Tal-Baramati, Dist-Pune along with Index II & Original Registration Receipt have been lost. If anyone finds the briefcase please contact on the address mentioned below. Adv. Navnath Tukaram Bhosale, Baramati, Dist-Pune (Mob.No.8805771111)